

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 807/96

New Delhi, this the 10th Day of February, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Bir Singh
s/o Shri Nakli Ram
Ex. Casual Labour under PAO(ORs)
Bengal Engineers Group & Centre,
Roorkee-247667, U.P.
R/o A-84, Rajev Nagar,
Bhaluswari Diary, Delhi-42

... applicant
(By Advocate Shri S.K. Sawhney)

Vs.

1. Controller General of Accounts
Defence Ministry,
West Block-V, R.K. Puram, N/Delhi

2. Accounts Officer(PAO) (ORS)
Bengal Group of Engineers and Centre
Roorkee

... Respondents

(By Advocate Mrs P.K. Gupta)

ORDER (ORAL)

The grievance of the applicant in this case is that in spite of the fact that he had worked as casual labourer from 16.5.85 to 18.3.1995 for various periods as mentioned in the OA, which are not denied by the respondents, he has been illegally disengaged. Therefore, he has sought a direction to ~~the~~ respondent 2 that he may be considered for employment as casual labour ^{the} in preference to/freshers and persons with lesser length of service.

2. I have seen the pleadings and also heard both the learned counsel.

3. In view of the above facts and circumstances of the case and the recent judgment of the Hon'ble Supreme Court in Central Welfare Board & Ors v. Ms Anjali Bepari & Ors (SCSJ 1996(2)page.316) this O.A. is disposed of with the following directions:-

(i) In case the respondents have work of a casual nature, they shall consider the case

88

(Q)

of the applicant for re-engagement, in preference to
freshers and persons with lesser length of service.

4. O.A. is disposed of as above. No order as to costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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